

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s).1093/2006

THE STATE OF JHARKHAND &amp; ORS.

Appellant(s)

VERSUS

M/S HINDUSTAN CONSTRUCTION CO. LTD.

Respondent(s)

(PART-HEARD)

Date : 12-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE ASHOK BHUSHANFor Appellant(s) Mr.Ajit Kumar Sinha, Sr.Adv.  
Mr.Gopal Prasad, AOR  
Mr.Devashish Bharuka, Adv.  
Mr.Ameyavikrama Thanvi, Adv.  
Mr.Ravi Bharuka, Adv.  
Mr.Jayesh Gaurav, Adv.For Respondent(s) Mr.K.V.Viswanathan, Sr.Adv.  
Mr.Jayant K.Mehta, Adv.  
Mr.Prateek Kumar, Adv.  
Mr.Anushak Sharda, Adv.  
Ms.Sneha Janakiraman, Adv.  
for Khaitan & Co., AORUPON hearing the counsel the Court made the following  
O R D E R

Heard Mr.Ajit Kumar Sinha, learned counsel for the appellants and Mr.K.V.Viswanathan, learned counsel for the respondent.

Hearing concluded.

Judgment reserved.

Learned counsel for the parties shall file their written notes of submission by 13.10.2017.

(SATISH KUMAR YADAV)  
AR-CUM-PS(H.S. PARASHER)  
ASSISTANT REGISTRAR

